

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH LUCKNOW**

**Item No. 12**

**ORIGINAL APPLICATION NO: 332/00192/2020**

**This, the 24<sup>th</sup> day of August, 2021**

**HON'BLE MS. JASMINE AHMED, MEMBER (J)  
HON'BLE MR. A. MUKHOPADHAYA, MEMBER (A)**

1. Pappu Kumar, aged about 30 years, Son of Shri Rajendra Mahto, R/o – Quarter No. 3140 – A, Type –III, MCF Township, Lalganj, Raebareily.
2. Amarjeet Kumar, aged about 30 years, S/o Shri Bhola Sharma, R/o- 3140 - B. Type-III, MCF Township, Lalganj, Raebareily.
3. Jay Ram Sharma, aged about 29 years, S/o Late Shri Govind Lal Sharma, R/o- 3139-D, Type-III, MCF Township, Lalganj, Raebareily.
4. Ravi Shanker Kumar Azad, aged about 36 years, S/o Shri Ram Sharan Prada Prasad, R/o- 3138-C, Type-III, MCF Township, Lalganj, Raebareily.
5. Nipu Kumar, aged about 31 years, S/o Shri Ramadhar Singh, R/o- 3139-C, Type-III, MCF Township, Lalganj, Raebareily.
6. Jitendra Kumar Singh, aged about 33 years, S/o Shri Ramavtar Singh, R/o- 3010-D, Type-III, MCF Township, Lalganj, Raebareily.
7. Om Shanker Jha, aged about 39 years, S/o Shri Awanikant Jha, R/o- 2068-B, Type-III, MCF Township, Lalganj, Raebareily.

8. Sandeep Kumar, aged about 29 years, S/o Shri Ashok Kumar, R/o- 3060-C, Type-III, MCF Township, Lalganj, Raebareily.

....Applicants

**By Advocate: Shri Praveen Kumar**

**Versus**

1. **UNION OF INDIA** through the General Manager, Modern Coach Factory, Raebareily.

2. The Chief Personnel Officer, Modern Coach Factory, Lalganj, Raebareily.

3. The Assistant Personnel Officer/ Staff, Modern Coach Factory, Lalganj, Raebareily.

....Respondents

**By Advocated: Ms. Sandhya Dubey**

**ORDER (ORAL)**

**HON'BLE MS. JASMINE AHMED, MEMBER (J)**

Shri Praveen Kumar, learned counsel for the applicant submitted that the applicants were working on the post of Junior Clerk and were eligible to seek promotion on the next higher post i.e. Senior Clerk. The applicants appeared in the departmental examination for the post of Senior Clerk in which they have been declared failed. Being aggrieved, they submitted representations to the respondents but no decision was taken thereon.

2. Learned counsel for the applicants states that the applicants would be happy and satisfied if the representation dated 30.12.2020 of the applicants is decided by the respondents after giving a personal hearing. He also drew our attention to Annexure M-3 (Page No. 6) i.e. representation dated 30.12.2020 and states that PCPO is already advised to take a decision on the said representation vide order dated 05.01.2021.

3. Accordingly, the respondents are directed to take a decision on the representation of the applicants dated 30.12.2020 after giving a personal hearing to them within a period of three months from the date of receipt of copy of this order by way of reasoned and speaking order under intimation to the applicants.

4. With the above direction O.A stands disposed of.

5. There shall be no order as to costs.

**(A. Mukhopadhyaya)**  
**Member (A)**

**(Ms. Jasmine Ahmed)**  
**(Member (J))**